

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 128/MP/2019**

- Subject : Petition under Section 79(1)(c) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 challenging the legality of Bill Nos. OGPTL-OPGC-01 dated 15.10.2018 and OGPTL-OPGC-2 dated 8.3.2019 raised by Respondent No. 1, Central Transmission Utility.
- Petitioner : Odisha Power Generation Corporation Limited (OPGCL)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Others.
- Date of Hearing : 25.7.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Shri Sitiesh Mukherjee, Advocate, OPGCL  
Shri Arjun Agarwal, Advocate, OPGCL  
Shri Aryaman Saxena, Advocate, OPGCL  
Ms. Suparna Srivastav, Advocate, PGCIL  
Shri Sajjan Poovayya, Sr. Advocate, OGPTL  
Shri Hemant Singh, Advocate, OGPTL  
Shri Ambuj Dixit, Advocate, OGPTL  
Shri Haresh Kumar Satapathy, OPGCL  
Shri K. K. Jain, PGCIL  
Shri J. Majumdar, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Dr. V. N. Paranjape, PGCIL  
Shri T.A.N. Reddy, Sterlite, OGPTL  
Shri Agam Kumar, Sterlite, OGPTL  
Shri Anisha Chopra, Sterlite OGPTL

**Record of Proceedings**

Learned senior counsel for the Respondent, Odisha Generation Phase-II Transmission Company Limited and learned counsels for the Petitioner and the Respondent, PGCIL advanced their extensive arguments in support of their contentions by relying on the clauses of LTA Agreement, Transmission Agreement,



Regulations and Orders of the Commission and reiterated the submissions made in their respective pleadings.

2. Learned counsel for the Petitioner requested the Commission to continue the interim direction dated 16.5.2019 till the outcome of the Petition. Learned senior counsel for the Respondent, OGPTL objected to the same and requested to vacate the interim direction.

3. After hearing the learned senior counsel and learned counsels for the parties, the Commission directed that the interim direction dated 16.5.2019 shall be continued till the outcome of the Petition.

4. Based on the request of the learned senior counsel and learned counsels for the parties, the Commission directed the Petitioner and the Respondents to file their respective written submissions, on or before, 2.8.2019 with copy to the each other. The Commission directed that due date of filing written submissions should be strictly complied with. No extension shall be granted on that account.

5. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

